

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "E" MUMBAI**

**BEFORE SHRI KULDIP SINGH (JUDICIAL MEMBER) AND
SHRI AMARJIT SINGH (ACCOUNTANT MEMBER)**

**ITA No. 1337/MUM/2021
Assessment Year: 2016-17**

St. Michael's Church,
1 Lady Jamshedji Road,
Mumbai-400016.

Vs. Commissioner of Income Tax
(Exemption),
617, 6th floor, Piramal Chambers,
Mumbai-400012.

PAN No. AAATS 0516 Q
Appellant

Respondent

Assessee by : None
Revenue by : Mr. Amol Kirtane, DR

Date of Hearing : 09/02/2022
Date of pronouncement : 25/02/2022

ORDER

PER AMARJIT SINGH, A.M.

The present appeal is filed by the assessee is directed against the order passed by the Ld. Commissioner of Income Tax (Exemption), Mumbai [in short 'CIT(E)'], which in turn arises from the assessment order passed by the AO u/s 143(3) of the Income Tax Act, 1961, dated 18.12.2018 for the assessment year (AY) 2016-17.

2. During the course of hearing, the Ld. counsel of the assessee submitted that he is withdrawing this appeal vide letter dated 04.02.2022. The assessee submitted that the Assessing Officer has passed the assessment order dated 29th December 2021 u/s 263/143(3) r.w.s. 144B of the Act and has accepted the

returned income of ₹82,760/-. Therefore, the assessee has requested to allow him to withdraw this appeal filed for assessment year 2016-17.

3. Ld. Departmental Representative (DR) has no objection to the same.

4. Therefore, we treat the appeal as withdrawn and the same stand dismissed.

Order pronounced in the open Court on 25/02/2022.

Sd/-
(KULDIP SINGH)
JUDICIAL MEMBER

Sd/-
(AMARJIT SINGH)
ACCOUNTANT MEMBER

Mumbai;

Dated: 25/02/2022

Rahul Sharma, Sr. P.S.

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

//True Copy//

BY ORDER,

(Sr. Private Secretary)
ITAT, Mumbai